Super Thermal Power Station/ State Electricity Board	Outstanding as on date	Surcharge Billed	Total Outstanding
Punjab SEB	2968	1277	4225
Assam SEB	2838	1121	3959
Sikkim	2299	8 3 8	3137
Pondicherry	2264	796	3060
Himachal Pradesh SEB	1527	925	2452
Goa (Western Region)	16	220	236
Goa (Southern Region)	9.5	117	212
Daman and Diu	0	119	119
Union Territory of Chandigarh	5	0	5
TOTAL	937278	537120	1474398

ABBREVIATIONS:

SEBS : STATE ELECTRICITY BOARDS.

KPTCL: KARNATAKA POWER TRANSMISSION CORPORATION

LIMITED,

APTRANSCO - ANDHRA PRADESH TRANS COMPANY.

MIPEB MADHYA PRADESH ELECRICITY BOARD.

UPPCI. UTIAN PRADESH POWER CORPORATION LIMITED.

Attack on Minorities

*52. SHRI PRAFUL PATEL: SHRI C. RAMACHANDRAIAH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there has been sudden spurt of attacks and violence on minorities and their place of worship in various parts of the country recently;
 - (b) if so, the details of such incidents during the last twelve months;
- (c) whether Government have obtained reports from the concerned State Governments, and if so, details thereof; and
- ed) the steps taken/proposed to be taken by Government to ensure safety and security of the minorities and their institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI): (a) and (b) No Sir, there is no overall increase in the incidents of violence involving the minorities and their institutions in the country during the last few years. However, incidents of violence involving

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Christians and their institutions have increased to some extent. As per available information, incidents and persons killed/injured during the period 1998 upto June, 2000 are at Annexure [See Appendix 190, Annexure No. 3]

- (c) Reports have been obtained from the State Government in cases of major incidents. With regard to the series of bomb blasts in church premises in the State of Andhra Pradesh, Karnataka and Goa, the involvement of activists of an organization called the Deendar Anjuman has been established. Cases have been registered under relevant provisions of law by the concerned States.
- (d) As per the provisions of the VII Scheduled, List II State List of the Constitution of India, law and order is a State subject. However, the Central Government shares intelligence inputs and sends advisories and alert messages to the States from time to time. Revised guidelines for the promotion of communal harmony have been issued in October, 1997. A high level meeting was convened on 4.7.2000 to review the situation.

Economic Reforms in Power Sector

- *54. SHRI K.M. KHAN: Will the Minister of POWER be pleased to state:
- (a) the details of economic reforms that have been introduced in the power sector;
- (b) the details of the estimated commercial losses of State Electricity Boards in the year 1998-99 and 1999-2000, till date;
- (c) whether Government have taken any steps to improve the functioning of State Electricity Boards so as to eliminate their losses; and
 - (d) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) to (d) The Government of India introduced economic reforms in the Power Sector from the year 1991 thereby opening up Private Sector participation to pave the way for inflow of private capital. The Electricity Laws (Amendment) Act, 1998 was passed for giving independent status to the transmission activity and the concept of Central and State transmission utilities have been introduced. The guidelines for private participation in transmission through Independent Private Transmission Company (IPTC) for joint venture partner have also been issued.